

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.386/2006
Dated the 10th day of June, 2008**

CORAM :

HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

- 1 P.P.Fathahulla.
Casual Labourer,(Temporary Status),
Fiber Factory,Kavaratti
Residing at Ulithinoda House,
Kavaratti Island,
U.T. Of Lakshadweep.
- 2 P.K.Attakoya.
Casual labourer,(Temporary Status),
Fiber Factory,Kavaratti
Residing at Pullipunkad House,
Kavaratti Island,
U.T. Of Lakshadweep.
- 3 Cheriyakoya,
Casual Labourer,,(Temporary Status),
Fiber Factory,Kavaratti
Residing at Nedunilam House,
Kadmat. Applicants

By Advocate Mr.P.S.George

V/s.

- 1 Administration of Union.
Territory of Lakshadweep,
Represented by its Administrator,
Kavarathy Island, UT of Lakshadweep
- 2 The Director,
Directorate of Industries,
Kavaratty Island,
UT of Lakshadweep
- 3 The Secretary,
Ministry of Finance,
Department of Expenditure,
Union of India, New Delhi



4 The Secretary,
Ministry of Industry,
(Department of Small Scale Industries
and Agro Rural Industries)
Government of India,
New Delhi.

By Advocate Mr.S.Radhakrishnan

This application having been heard on 10th June, 2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

In this joint application, the applicants have sought a direction to the 3rd respondent, namely the Secretary, Ministry of Finance, Department of Expenditure, Union of India, New Delhi to approve the orders of appointments in their favour as Helpers under the 2nd respondent namely, the Director, Directorate of Industries, Kavaratty Island, UT of Lakshadweep. They have also sought a direction to the first respondent namely, Administration of Union Territory of Lakshadweep, Represented by its Administrator, Kavarathy Island, UT of Lakshadweep to take immediate action to fill up the vacancies for the post of Helper in the fiber factories coming under the 2nd respondent by promoting them.

2 Respondents 1 & 2 have filed reply on 19.1.2007 and an additional memo on 15.11.2007. With the said additional memo, they have annexed a copy of the order F.No.1/12/98-IND(J). dated 20th September, 2007 by which the Secretary (Industries), Union Territory of Lakshadweep has ordered the temporary appointment of the applicants



herein and other similarly placed persons who are casual labourers with temporary status working in the factories under the Industries Department to the post of Helper (Group D) on regular basis in the pay scale of Rs.2550-55-2660-60-3200 + admissible allowances.

3 When the matter came up for hearing today, the learned counsel for the applicant has submitted that with the issuance of the aforesaid order dated 20.9.2007, the relief sought by them in this OA have been met by the respondents themselves and they have no further grievance in the matter.

4 In view of the above submission, this OA is dismissed as infructuous. There shall be no orders as to costs.

GEORGE PARACKEN
JUDICIAL MEMBER

abp